

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.24
C.P. (CAA) No.40/BB/2023

IN THE MATTER OF:

M/s. Haripushp Enterprises Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 15.02.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John
For the IT Dept. : Shri Ganesh Ghale. R

ORDER

1. Heard the Ld. Counsels for the Petitioner and the IT Dept.
2. Ld. Counsel for the IT Department submits that he has filed report vide Dy.No.584 dated 29.01.2024. The same is taken on record. The Ld. Counsel for the Petitioner submits that he has not received the copy of IT report. Therefore, Ld. Counsel for the IT Dept. is directed to serve a copy of the report to the Ld. Counsel for the Petitioner and the Ld. Counsel for the Petitioner is directed to file its response, if any, thereto.
3. Reports from the statutory authorities except IT are still awaited. Therefore, two weeks' time is granted to the Statutory Authorities to file their Reports, and one week thereafter is granted to the Petitioner to file its response to the said reports.
4. List the case on **27.03.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

Sd/-
K. BISWAL
MEMBER (JUDICIAL)